

श्री धनिक लाल मंडल : महोदय, राज्य सरकारों ने जो पेंशन स्वीकृत की है, उसका आधार अलग है। हम लोगों का जो आधार है वह यह है कि "6 महीने जेल में जो रह आया है" इसमें जो कोई आ जाता है, उसको आटो-मेटिकली हम ले लेते हैं।

SHRI GIAN CHAND TOTU: Sir, I know of a specific case where the Home Department has made allegation ipso facto to harass a Member of Parliament belonging to the Opposition party. I, therefore, want to know from the Minister whether it is a fact that the Home Department *ipso facto* is making allegations against members belonging to the opposition parties in the matter of allotment of *tamra patra* or pensions.

MR. CHAIRMAN: You can bring it to the notice of the hon. Minister.

SHRI GIAN CHAND TOTU: Let the hon. Minister reply.

श्री धनिक लाल मंडल : मैं इसको स्वीकार नहीं करता हूँ और महोदय, मैं इसका प्रतिवाद करता हूँ।

MR. CHAIRMAN: Next Question.

SHRI RAMANAND YADAV: Sir, ...

MR. CHAIRMAN: Do you want to put a supplementary? All right.

श्री रामानन्द यादव : महोदय, यह केवल पेंशन देने के मामले में ही जाती नहीं हुई है, बोगमिटी नहीं हुई है बल्कि प्रमाण-पत्र देने के मामले में भी गड़बड़ी हुई है। क्या सरकार इस बात की जांच करेगी कि भूतपूर्व स्पीकर लोक सभा श्री बनीराम भगत ने जो जेल नहीं गए थे जो फरार नहीं थे बोगस सर्टिफिकेट दे कर स्वतंत्रता सेनानी ताम्रपत्र प्राप्त किया है ?

श्री धनिक लाल मंडल : सभापति महोदय, यह प्रश्न इस प्रश्न से नहीं उठता है।

(Interruptions)

श्री मनुभाई मोतीलाल पटेल : इंदिरा गांधी जेल नहीं गई फिर भी ताम्र पत्र ले लिया।

(Interruptions)

श्री रामानन्द यादव : क्या सरकार इस बात की जांच कराएगी ...

(Interruptions)

MR. CHAIRMAN: The Tamra Patra question does not arise out of this question.

श्री रामानन्द यादव : जित्तु अघार पर ताम्रपत्र दिया जाता है उर्मा अघार पर पेंशन दी जाती है ...

(Interruptions) MR.

CHAIRMAN: Next question. Shri K.N. Dhulap.

Unemployment in the Rural Sector

*94. SHRI KRISHNARAO NARA. YAN DHULAP; Will the PRIME MINISTER be pleased to state:

(a) whether the Central Government have recently made any survey to find out the incidence of unemployment in the rural sector in each State and Union Territory; and

(b) if so, what are the details of the findings of the survey?

THE PRIME MINISTER (SHRI MORARJI R. DESAI): (a) Yes, A sample house hold-survey on employment and unemployment is currently being conducted in both rural and urban areas of each State and Union Territory participating in the NSS programme in the 32nd round (July 1977—July 1978) of the National Sample survey.

(b) The survey will be completed by 30th June 1978. The first results of this survey are likely to be available within a year of the close of the survey.

SHRI KRISHNARAO NARAYAN DHULAP: Sir, a survey is being conducted, but we should not wait upto the coming out of the survey on the figures of unemployment in the rural sector. We want to know what steps are being taken by the government to see that the

unemployment in the rural sector is done away with. What concrete steps are being taken by this Government?

SHRI MORARJI R. DESAI: I have replied to that in the earlier question.

MR. CHAIRMAN: He has already replied to that. Next supplementary

SHRI DEORAO PATIL: This is specifically for rural areas.

MR. CHAIRMAN: He has replied in regard to rural areas also.

SHRI DEORAO PATIL: What about agricultural labour and landless labour?

MR. CHAIRMAN: That is true. In the first question, rural areas were also brought in. Next supplementary.

SHRI KRISHNARAO NARAYAN DHULAP: The State of Maharashtra has passed an Act called the Employment Guarantee Scheme Act. It has been sent to the Central Government for sanction and confirmation. Nothing has been done; it is lying with the Central Government. What is the cause for not giving sanction to that Act?

SHRI MORARJI R. DESAI: Sir, we are against giving Unemployment Allowance. If this provision is not there then there is no question of anything standing in the way.

PROF. D. P. CHATTOPADHYAYA: Sir, the hon. Prime Minister has referred to the Sample Survey that is being carried on at the moment. But I am sure, the Planning Commission has figures of not the Sample Survey being carried on now but the previous one and there must be upto-date figures on the basis of which Government has made some plan, as made some projections. It would be very interesting for us to know what are the latest figures available with the Planning Commission on the basis of which the magnitude of the unemployment problem, the under-employment problem in the rural areas has been

sized and accordingly a plan has been made. I am sorry to say that the hon. Prime Minister has said repeatedly that facts are being stated and some general statement has been made. This is a specific question and one only expects that the Prime Minister comes with all facts and figures. He happens to be the Minister of Planning and in that all facts and figures are there. It is a question of unemployment and under-employment.

Secondly, Sir, some States like Maharashtra and West Bengal are giving Unemployment Allowance. So we naturally expect that there should be some sort of coordination in the thinking of the Centre and the States. If it is possible at the State level with much less resources, why will it not be possible at the Centre where resources are more and the Government are expected to be more kind, generous and sympathetic to the rural sector?

SHRI MORARJI R. DESAI: No exact figures are available in respect of all the surveys made so far. Figures vary, if he wants varying figures, I can give him. That is why I think this survey will disclose proper figures. That is why it is necessary. It is not possible to give figures, that is why I said that it is not a question of an evasive reply. I am not interested in evasive replies.

PROF. D. P. CHATTOPADHYAYA: This is not a question of evasive reply. This is no reply at all. It is a question of economic issues. Where it is a question of magnitude, it is a problem of paramount importance to know. It may be we may be getting the latest figures. It may be imprecise figures or inexact figures. Without figures it is indulging in generalities. We believe that the Government is interested in the question. Some figures should be there. Only then the people would know what the Government is doing.

SHRI INDRADEEP SINHA: Will the Prime Minister be pleased to state whether the National Sample Survey

conducted an enquiry on the question of extent of unemployment and impoverishment both in the rural as well as in the urban areas? And in the then-draft report, No. 269, published in 1976 they gave figures of the unemployed and the figures of those living below the poverty line both for the rural as well as for the urban areas State-wise. Secondly, will the Prime Minister be pleased to state that this growth of numbers of persons below the poverty line has something to do with the structure of the economy? For example, between 1951 and 1971 the number of land holding peasants has declined from 50 per cent to 43 per cent and the number of landless agricultural labourers has increased from 19 per cent to 26 per cent. May I know, sir, whether the Prime Minister thinks that in order to alleviate poverty in the rural areas land reforms and redistribution of surplus land is an urgent task?

SHRI MORARJI R. DESAI: Yes, land reform is being attended to. Full implementation of it is being attempted. But that is not going to solve the whole unemployment problem because it is not possible to give land to every unemployed person or every landless labourer. We have not enough land for that. We have, therefore, to tackle the problem by giving them work through cottage industries, village industries, through cattle breeding, through poultry farming. These are the various avenues through which we can give them work. And that is being done.

SHRI INDRADEEP SINHA: Sir, he did not reply to my earlier part of the question. A survey was conducted by the National Sample Survey in 1970. I gave the number of that report 269, published in 1976. Why does he not put those figures here in the House?

SHRI MORARJI R. DESAI: If these figures are published and if he has seen them, why does he ask me?

SHRI S. W. DHABE: In order to have a proper planning for rural employment it is essential to find out

what is the basis and what is the number of persons unemployed. The difficulty is that the definition of unemployed is not properly for a few days are taken as unemployed or under-employed. And, sometimes partially non-employed persons are taken to be in service. May I know from the hon-ble Prime Minister what criteria— under-employed, partially employed and unemployed—or definitions are used to find out the unemployment figures.

SHRI MORARJI R. DESAI: Am I to read out the criteria? It is given here. It is whole one page.

MR. CHAIRMAN: One or two for his information only.

SHRI MORARJI R. DESAI: There are two pages. If they want I can read the whole thing. It says;

"A person is classified as unemployed if she/he pursues some gainful activities and an unemployed if she/he has no gainful work but is seeking or is available for work and outside the labour force, if he/she does not belong to either of the earlier two categories...."

The appropriate status of the person is ascertained with reference to two alternative periods, one as long as a year and the other as short as a week preceding the date of inquiry.

MR. CHAIRMAN: Now the Prime Minister may stop. It is not necessary because it is a big list.

SHRI MORARJI R. DESAI: All right.

SHRI LAKSHMANA MAHAPATRO: Sir, to every question we put, the Prime Minister says that the solution lies in providing work for all the people. May I, therefore, request the Prime Minister to let us know whether he has on his agenda the Constitution to be amended in the Fundamental Rights chapter to provide for work as a right to the people?

SHRI MORARJI R. DESAI: We will provide that compulsorily after we are

able to give work to all the people; not before that.

DR. RAFIQ ZAKARIA: The Prime Minister is aware that for the last five years Maharashtra has been implementing the Employment Guarantee Scheme. In fact, every year we spend.... Sir, I will just take one minute.

MR. CHAIRMAN: No, no, you can not take one minute. Then the Question Hour will be over and you won't get a reply.

DR. RAFIQ ZAKARIA: All right, Sir. I will be very brief. May I know from the Prime Minister why the Centre, despite the fact that the Maharashtra Employment Guarantee Scheme has been acclaimed as a model scheme, has been refusing to give any sanction to it and why is it that despite the fact that legislation has been passed, the Centre is half-hearted in its approach and refusing to give the President's assent?

MR. CHAIRMAN: Question Hour is over.

DR. RAFIQ ZAKARIA: Sir, on a point of order When you have allowed a Member to ask a question....

SHRI MORARJI R. DESAI: I have given a reply to it already.

DR. RAFIQ ZAKARIA: A reply must be given.

MR. CHAIRMAN: Kindly repeat.

SHRI MORARJI R. DESAI: I have given a reply to it already.

MR. CHAIRMAN: That's all.

DR. RAFIQ ZAKARIA: There is no financial sanction given. For the last two years, the President's assent has been withheld. This is no reply Sir.

WRITTEN ANSWERS TO QUESTIONS

Establishment of a dry dock at Madras

*95. SHRI ERA SEZHIYAN: Will

the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what is the progress so far made in setting up a dry dock in Madras;

(b) what is the capacity of and the outlay for the proposed dock; and

(c) whether Government have drawn any time bound phased programme for the completion of the project?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) to (c) Madras Port Trust are considering a Project Report for a dry dock 122 metre long and capable of taking vessels of upto 5,000 d.w.t. which may cost an estimated Rs. 425 lakhs. The dimensions of the dry dock and an investment decision thereon will depend on the economics of the proposal.

Review of Centre-State relations

*96. SHRI M. KADERSHAH: SHRI E. R. KRISHNAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the names of the States which have initiated dialogue to re-examine the Centre-State relations in the overall context of the Constitutional provisions; and

(b) whether Government have taken into account in this connection the long standing request of the Tamil Nadu Government to have a fresh look on the Centre-State relations in their entirety?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b) A statement is laid on the Table of the House.

Statement

As stated on 23rd Feb. 1978, in reply to Rajya Sabha Starred Question No. 70, the Government received a letter dated 7th December, 1977 from the Chief Minister of West Bengal along with a memorandum on Centre-State